

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3123
ANSWERED ON:13.12.2006
DELAY IN RELEASE OF FUNDS
Paswan Shri Sukdeo;Saroj Shri Daroga Prasad

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) Whether there occurs inordinate delay in sanction of funds from Relief Fund ;
- (b) If so, the details thereof and the reasons therefor ;
- (c) Whether the Government proposes to take steps for ensuring quick release of relief amount ;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (e): Financial assistance to BPL patients for taking treatment for life threatening diseases in Government Hospitals is provided out of Rashtriya Arogya Nidhi (RAN), a Registered Society under this Ministry which is managed by a high power Managing Committee consisting of the following :

1. Minister of Health & Chairman Family Welfare
2. Secretary (H&FW) Member
3. D.G.H.S. Member
4. Joint Secretary (M/o H Member &FW)
5. C.C.A.(M/o Health & FW) Treasurer

There is also a Technical Committee comprises of the following to advise the Managing Committee on Technical matters, such as nature of illness to be covered for assistance under the Scheme and other ancillary issues.

1. Director General of Health Services.
2. Joint Secretary, Min. of Health & FW
3. Medical Superintendent, Dr. RML Hospital, New Delhi and
4. HOD, Cardiology, AIIMS, New Delhi.

After obtaining requisite medical report from the concerned hospital/medical institution and other requisite documents from the individual patient, cases for financial assistance to deserving and eligible BPL patient(s), are considered first at the level of Technical Committee which holds its meeting weekly and thereafter Managing Committee considers all cases on priority. After the approval of the Managing Committee, an account payee cheque for the requisite amount is delivered through `speed post` to the Medical Superintendent of the concerned hospital/Medical Institution after obtaining the date of operation/surgery etc. and an affidavit from the individual that no financial assistance has been obtained from any other donor agency.

All cases for financial assistance are considered at all level on priority.